

2

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 17/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Trinity Services (India) Pvt Ltd  
V/s.  
TREA Energy (India) Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Anand R. Patel	Advocate	Applicant	Anand Patel
2.	Krishnakumar R.S.	"		<u>R. Krishnakumar</u>
3.	Jayneel Parikh	"		<u>Jayneel Parikh</u>
<u>ORDER</u>				

Learned Advocate Mr. Anand Patel with Learned Advocate Mr. Krishnakumar with Learned Advocate Mr. Jayneel Parikh present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 30.01.2018 for objection of Respondent, if any, and for hearing before admission.

*Manora*  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of January, 2018.

*B. Raveendra Babu*  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**